

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Competition Appeal (AT) No. 19 of 2017

IN THE MATTER OF:

Meru Travel Solutions Pvt. Ltd.

...Appellant

Vs.

Competition Commission of India & Ors.

...Respondents

Present:

For Appellant: Mr. Raju Ramachandran, Sr. Advocate with Mr. Udayan Jain, Mr. Sonal Jain, Mr. Abir Roy, Mr. Kamal Sharma, Mr. Ishkaran Singh, Ms. Purna De and Ms. Heena Sharma, Advocates.

For Respondents: Mr. Gautam Chawla and Mr. Shiv Johar, Advocates for R-2. Ms. Purnima Singh, Advocate for R-1.

With

Competition Appeal (AT) No. 20 of 2017

IN THE MATTER OF:

Fast Track Call Cab Pvt. Ltd.

...Appellant

Vs.

Competition Commission of India & Ors.

...Respondents

Present:

For Appellant: Mr. Raju Ramachandran, Sr. Advocate with Mr. Udayan Jain, Mr. Sonal Jain, Mr. Abir Roy, Mr. Kamal Sharma, Mr. Ishkaran Singh, Ms. Purna De and Ms. Heena Sharma, Advocates.

For Respondents: Mr. Rajshekhar Rao, Mr. Gautam Chawla, Mr. Raghav Kacker and Mr. Shiv Johar, Advocates for R-2. Ms. Purnima Singh, Advocate for R-1.

ORDER

04.09.2019: Post these appeals for 'hearing' on **01st October, 2019** at **2.00 P.M.** on the top of the list.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

sa/gc